

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF OXYGEN LIFELINE RETAIL
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Oxygen Lifeline Retail Private Limited
2.	Date of incorporation of corporate debtor	1 st September 2017
3.	Authority under which corporate debtor is incorporated / registered	RoC-Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN-U52601MP2017PTC044064
5.	Address of the registered office and principal office (if any) of corporate debtor	168, Scheme No 78, Part 2 Dtr 2168 Vijay Nagar Indore MP 452010 IN
6.	Date of closure of Insolvency Resolution Process	21 st September 2022 (Liquidation order received from NCLT on 30 th September 2022)
7.	Liquidation commencement date of corporate debtor	22 nd September 2022 (Liquidator received order from NCLT on 30 th September 2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Name-Navin Khandelwal Reg. No. - IBBI/IPA-001/IP- P00703/2017-18/11301
9.	Address and e-mail of the liquidator, as registered with the Board	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email-id:- navink25@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email-id :- liquidation.oxygen@gmail.com
11.	Last date for submission of claims	29th October 2022

Notice is hereby given that the National Company Law Tribunal Indore Bench has ordered the commencement of liquidation of the **Oxygen Lifeline Retail Private Limited** on **22nd September 2022**.

The stakeholders of **Oxygen Lifeline Retail Private Limited** are hereby called upon to submit their claims with proof on or before 29th October 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Navin Khandelwal
IBBI/IPA-001/IP-P00703/2017-18/11301
AFA Valid till 30/11/2022
Date : 3rd October 2022
Place: Indore

N. Khandelwal

